NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 37

IA 2895/2024
In
C.P. (IB)/2851(MB)2018

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **19.07.2024**

NAME OF THE PARTIES: INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY LTD V/s SHREE KEDARNATH SUGAR & AGRO PRODUCTS LTD

Section 60 (5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Ninad Deshpande, Ld. Counsel for Applicant in I.A 2895/2024. Mr. Shwetank Nigam, Ld. Counsel for Respondent No.1 & 2.
2. Ld. Counsel for Respondent No.1 & 2 submits that they have received the complete copy of application and seeks time to file reply. Time granted.
3. Ld. Counsel for Respondent No. 1 and 2 is directed to file reply within two weeks after duly serving the copy to the other side.
4. List this matter for further consideration on **06.08.2024**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

/NP/